

Changing of Cropping Pattern

3374. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the report of Expert Group on the study of cropping pattern has since been finalised;

b) if so, the details thereof; and

(c) if not, the time by which it is expected to be finalised?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) (a) and (b) the report of the Expert Group on the study of cropping pattern has been submitted to the Government in September, 1987.

(c) Does not arise.

Employees Representation on the Management of Export Promotion Councils.

3375. SHRI K. RAMAMURTHY: Will the Minister of LABOUR be pleased to state;

(a) Whether as per accepted policy of Government the employees representation has been given on the management of the Export Promotion Councils; and

(b) If not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) (a) No Sir.

(b) The scheme of Workers participation, formulated by the Central Government, is voluntary and has not yet been adopted by all public sector undertakings.

Protection to Emigrants and Inter State Migrant Workers

3376. SHRI SOMNATH RATH: Will the Minister of LABOUR be pleased to state:

(a) Whether Government are aware that due to lacunae in the Inter-state Migrant workmen (Regulation of Employment and condition of Services) Act, 1979 and the emigration Act, 1983 the inter-state migrant workers and the workers abroad do not get full protection; and

(b) If so, the steps being taken to amend the existing Act to provide full protection to inter-State migrant workers and workers abroad?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) (a) and (b). Review of laws meant for the protection of workers is a continuous exercise so as to make the laws more effective.

The 36th Session of the Labour Ministers Conference held in May, 1987 was devoted, almost exclusively to the problems of unorganised labour. One of the conclusions of the Conference was that in order to raise the status of unorganised labour, it is essential to implement the labour laws which most closely concern them. The Inter-State Migrant workmen (Regulation of Employment and Conditions of Service) Act 1979 was one of the Acts mentioned in this connection.

The Rules under the Emigration Act, 1983 were amended in 1986 and again in 1987 to provide for further measures aimed at preventing exploitation of emigrant workers.

Hotel Near Indira Gandhi Stadium

3377. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of URBAN

DEVELOPMENT be please to state:

(a) Whether there was a scheme to construct a Five Star Hotel in the Premises of Indira Gandhi Stadium in New Delhi, on the banks of river Yamuna:

(b) If so, the progress made and the amount spent so far on its construction;

(c) Whether a lot of expenditure has gone infructuous due to unnecessary delay in its construction; and

(d) If so, the details of such amount and the time by which this hotel is likely to be constructed and the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (d). Initially there was a proposal to have a five star hotel in the premises of Indira Gandhi Stadium in New Delhi on the bank of river Yamuna. The building constructed at a cost of Rs. 5.30 crores (excluding overheads) was intended to be used for the purpose. However it was subsequently decided to have a hospital in the building rather than a hotel. The building in question has since been transferred by the D.D.A. to the Delhi Administration for use as a hospital with a multi-facit Super-Specialities. Its cost including the amount of Administrative charges and interest as per prescribed formula has been paid by the Delhi Administration. The expenditure has not become infructuous. Any additional work in the building for its use as a hospital is to be done by the Delhi Administration themselves.

[English]

**Foodgrains Released Under NREP/
RLEGP Programmes.**

3378. SHRI K. MOHANDAS: Will the Minister of AGRICULTURE be pleased to

state:

(a) The total quantity of foodgrains released under the National Rural Employment Programme/ Rural Landless Employment Guarantee Programme to Kerala during the current year;

(b) Whether there is a demand for changing the ratio between wheat and rice in favour of more rice; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL AND DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) A quantity of 41.762 MTs of foodgrains has been released to Kerala during the current year under National Rural Employment Programme (NREP) An equal quantity has been released to the State under Rural Landless Employment Guarantee Programme also.

(b) and (c) Yes, Sir, A request has been received from the Government of Kerala for Supply of foodgrains under NREP/RLEGP fully in rice.

**Incentives to modernise fertiliser
pricing Mechanism**

3379. SHRIMATI BASAVARAJESWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Union Government are considering to incorporate certain built-in incentive in the fertilizer pricing mechanism to undertake modernisation and capital expansion; and

(b) If so, the details of incentives that have been considered to modernise the fertilizer pricing mechanism and to what extent it will be beneficial ?